

by the constitution (47th Amendment) Act, 1984. It has also been challenged whether these laws could be included in the 9th schedule when the appeal is pending in the Supreme Court.

The case has been partly heard and awaits decision of the Supreme Court.

Project Allowance to Employees of Dandakaranya Project

8029. SHRI PREM PRADEEP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any representation (s) has been received by Government from the Dandakaranya Project employees Association for payment of Project Allowance to the left over project staff;

(b) if so, whether Government are re-considering their request;

(c) whether Government propose to make the payment of project allowance to these employees from March, 1990;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) to (e). The Project Allowance was paid to the employees of Dandakaranya Project upto 28.2.89. Further payment of Project Allowance beyond 28.2.89 is under consideration of the Government.

[*Translation*]

Bomb Explosions in Trains

8030. DR. BENGALI SINGH:
SHRIYASHWANTRAPATIL;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of incidents of bomb explosions in trains from 1st January, 1990 to 30th April, 1990 and the loss of life and property suffered as a result thereof;

(b) the steps taken to check such incidents; and

(c) the number of persons arrested in this connection and the action taken against them so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (c). The registration, investigation, detection and prevention of crime on the railways is the responsibility of the Government Railway Police which functions under the control of the State Governments/Union Territory Administrations. Information regarding bomb explosions on trains is not compiled separately by the Central agencies. The Government have no information to indicate the number of incidents of bomb explosions in trains during the relevant period, loss of life and property suffered as a result thereof and the number of persons arrested in this connection.

[*English*]

Opening of Post Office in Andhra Pradesh

8031. SHRI M.G. REDDY: Will the Minister of COMMUNICATIONS be pleased to state the places brought within the reach

of 'Speed Post' during 1989 and upto March, 1990 in Chittoor District of Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): No place has been brought within 'Speed Post' during the period in Chittoor District of Andhra.

Poultry Farming

8032. SHRI BALASAHEB VIKHE PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any incentives are proposed to be given to farmers for poultry farming during 1990: and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA): (a) Yes, Sir.

(b) Under the Centrally Sponsored Scheme for "Special Livestock breeding Programme" (SLBP) subsidy is provided to small and marginal farmers and agricultural labourers for setting up poultry units. Financial assistance in the form of subsidy is also provided to women beneficiaries under the Central sector Scheme for the establishment of backyard poultry production units in backward, tribal and other remote areas.

The above schemes are proposed to be implemented during 1990 also. The Import Duty on Amino Acid used for manufacture of Poultry Feed has also been reduced from 70% to 60%.

Central Assistance to Dhamra Fishing Harbour

8033. SHRI MANGARAJ MALIK: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantum of Central assistance so far given and the achievements made by the Dhamra Fishing Harbour in Balasore District of Orissa;

(b) whether Government have any plans to upgrade it to a major fishing Harbour;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) the details of policy followed to upgrade or create Major Fishing Harbours; and

(f) the steps taken/proposed to be taken for exploitation of vast marine resources off the Orissa coast?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA): (a) The information is being collected and will be placed on the Table of the Sabha.

(b) No, Sir.

(c) Does not arise.

(d) Government of India have not received any proposal from Orissa Government.

(e) The need for development of major Fishery Harbours is examined on the basis of request from the State Government, the fishery resource potential, the state of development of deep sea fishing in the area, availability of fishery harbours in nearby areas and the techno-economic viability of the project besides availability of resources.

(f) Government of India have sanctioned three minor and one deep sea fishery harbours for development on the Orissa coast. The minor harbour at Dharma has already been commissioned. The develop-